

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 1

CP (CAA) No. 41/Chd/Hry/2023

(2nd Motion)

IN THE MATTER OF:-

Talace Pvt. Ltd. & Ors.

...Transferor Companies

Under Section: 230-232, CA 2013

Order delivered on 23.04.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the applicant : Mr. Atul V. Sood, Advocate with Mr. Bharat Apte
Advocate

For the OL : Mr. Edward Augstine George

For the RD : Mr. Vineet Khatri, Company Prosecutor

**For the Income Tax
Dept.** : Mr. Yogesh Putney, Senior Standing Counsel

ORDER

Ld. counsel appearing for the petitioner-companies has filed synopsis vide Diary No.3160/11 dated 05.04.2024 and compliance affidavit vide Diary No.3160/12 dated 15.04.2024. Both are taken on record.

Heard the ld. counsel appearing for the petitioner companies at length. Income Tax Department as well as the OL have already given their no objections. Today, the ld. Company Prosecutor appearing on behalf of the RD submits that all their observations have been examined by the RD and stands satisfied vide e-mail received from the RD dated 22.04.2024, the copy of which was filed during the course of the hearing with the Court Officer.

Arguments heard. Order reserved.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)